From,

Registrar General, High Court of Uttarakhand, Nainital.

To,

- 1. All the District Judges, State Judiciary Uttarakhand.
- 2. Principal Judge/ Judges, Family Courts, State Judiciary Uttarakhand.
- 3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 4. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
- 5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
- 6. Chairman, State Transport Appellate Tribunal, House of Doctor Poonam Gambhir, Vaidik Kaya Ayurvedic Centre, Ist Floor, House No.85/1, Laxmi Road, (Near Favvara Chauk), Dehradun.
- 7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
- 8. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
- 9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
- 10. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun
- 11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
- 13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
- 15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- 16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- 17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- 18. Legal Advisor to Uttarakhand Public Service Commission, Haridwar.
- 19. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.

C.L. No. 23/UHC/Admin.A/2023

Dated: September 05, 2023.

Sub: Presentation of adjournment and other applications on the date of listing of cases.

Sir/Madam,

With regard to the subject noted above, I am directed to communicate the directions issued by the Hon'ble Court that Rule 17 of the General Rules (Civil), 1957 applies only for urgent applications and Rule 32 applies for applications and petitions presented before the Munsarim.

Any adjournment and other application, which is to be filed in a case listed for that day would have to be filed prior to the sitting of the Court on that day or at the time, when the case is called out for the first time. Time of application fixed by the District Judge or the Court concerned is not applicable for the applications to be filed in the cases on board.

Yours sincerely,

(Anuj Kumar Sangal) Registrar General

Dated: September 05, 2023.

No. 4961/UHC/Admin.A/2023

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice with the request to place it before His Lordship for kind perusal.

- 2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
- 3. P.S. to Registrar General.
- 4. All the Registrars of the Court.
- 5. Joint Registrar/Deputy Registrars/Librarian/Assistant Registrar (Inspection Section) of the Court.
- 6. Deputy Registrar (I.T.) of the Court with request to upload it on the Official website of High Court of Uttarakhand.
- 7. Guard File.

Registrar General